COURT NO.11

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).17194-17230/2024

(Arising out of impugned final judgment and order dated 23-04-2024 in WP No. 719/2020 23-04-2024 in WP No. 51/2020 23-04-2024 in WP No. 162/2020 23-04-2024 in WP No. 837/2020 23-04-2024 in WP No. 140/2021 23-04-2024 in WP No. 195/2021 23-04-2024 in WP No. 2681/2021 23-04-2024 in 1762/2021 23-04-2024 in WP No. WP No. 2843/2021 23-04-2024 in WP No. 2624/2021 23-04-2024 in WP No. 3338/2021 23-04-2024 in WP No. 3775/2021 23-04-2024 in WP No. 3952/2021 23-04-2024 in WPL No. 18651/2021 23-04-2024 in WP No. 46/2022 23-04-2024 in WP No. 63/2022 23-04-2024 in WP No. 621/2022 23-04-2024 in WP No. 937/2022 23-04-2024 in WPL No. 17482/2022 23-04-2024 in WPL No. 17515/2022 23-04-2024 in WP No. 2053/2022 23-04-2024 in WP No. 2866/2022 23-04-2024 in WP No. 3056/2022 23-04-2024 in WPL No. 5608/2022 23-04-2024 in WPL No. 5610/2022 23-04-2024 in WPL No. 8821/2022 23-04-2024 in WPL No. 11128/2022 23-04-2024 in WPL No. 11141/2022 23-04-2024 in WPL No. 12086/2022 23-04-2024 in WPL No. 12614/2022 23-04-2024 in WPL No. 7310/2022 23-04-2024 in WP No. 2357/2023 23-04-2024 in WP No. 2789/2023 23-04-2024 in WP No. 2200/2021 23-04-2024 in WP No. 4356/2021 23-04-2024 in WP No. 5450/2021 23-04-2024 in WPST No. 6654/2022 passed by the High Court Of Judicature At Bombay)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

VIRAJ CHETAN SHAH & ORS.

Respondent(s)

(IA NO.170333/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-08-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For P	Petitioner(s)	Mr. Mr. Ms. Mr.	Vikramjeet Banerjee, A.S.G. Siddharth Sinha, Adv. Kanu Agrawal, Adv. Sansriti Pathak, Adv. Prasenjeet Mohapatra, Adv. Arvind Kumar Sharma, AOR
For R	Respondent(s)	Mr.	Palash Singhai, AOR

Ms. Vidhi Pankaj Thaker, AOR

Mr. Sachin Patil, AOR Mr. Dharmesh S. Joshi, Adv. Mr. Geo Joseph, Adv. Mr. Risvi Muhammed, Adv. Mr. Rajesh Srivastava, AOR Mr. D. K. Rustagi, Adv. Mr. Gaurav Verma, Adv. Mr. Mayank Rustagi, Adv. Mr. Sonam Sharma, Adv. Ms. Vandana Gupta, Adv. Mr. Rahul Gupta, AOR Mr. Pranav Sarthi, AOR Mr. Manish Tiwari, AOR Mr. R.K. Tanwar, Adv. Mr. Nihar Ranjan Singh, Adv. Mr. Salil Chaturvedi, Adv.

UPON hearing the counsel the Court made the following O R D E R

Issue notice to the respondents.

Issue notice on the interim stay also.

Learned counsel, Mr. Manish Tiwari and Mr. Dharmesh S. Joshi accept notice for the respondents-caveators.

Pending consideration of these Special Leave Petitions on the interim stay, the private respondents/writ petitioners before the High Court shall seek permission from the High Court in the event they wish to travel abroad.

It is needless to observe that if such an application is filed before the High Court in the disposed of writ petitions, the same shall be considered and disposed of expeditiously.

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The pendency of these Special Leave Petitions before this Court would not come in the way of the petitioners herein formulating a fresh Office Memorandum (OM), if found necessary.

List on 14.10.2024.

(RADHA SHARMA) ASTT. REGISTRAR-cum-PS (MALEKAR NAGARAJ) COURT MASTER (NSH)